

PROF. N.G. RANGA (Guntur) : Sir, I oppose the introduction of this Bill, because by this the power of the central Government to borrow money will be seriously crippled. And this goes against the very conception of the Central Government being the authority to raise money for governmental purposes, both for the States as well as for the Centre. I, therefore oppose the Bill.

SHRI CHITTA BASU : Sir, Article 292 of the constitution provides that the Government by an Act of Parliament can fix a limit on the borrowing by the Government. During all these years after the enforcement of the Constitution in our country, Article 292 of the Constitution has not been acted upon. The Government did not enact any Act to limit the power of borrowings of the Government. And I have sought to introduce a Bill on that subject. Moreover, the Public Accounts Committee in various reports have recommended that these kinds of Bills or enactments should be made by the Government in order to ensure accountability of the Government to Parliament. I have raised a fundamental point.

MR DEPUTY-SPEAKER : He has not given any notice to oppose it : I allowed him just because of his age. The question is :

“That leave be granted to introduce a Bill to provide for fixing the limit on borrowing by the Government of India under Article 292 of the Constitution of India.”

The motion was adopted.

SHRI CHITTA BASU : I introduce the Bill.

15-37 hrs.

CONSTITUTION (AMENDMENT) BILL*
(INSERTION OF NEW ARTICLE 19A)

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill.

15.38 hrs.

FACTORIES (AMENDMENT) BILL
(AMENDMENT OF SECTION 2 ETC.)

SHRI SUDHIR GIRI (Contai): I beg to move for leave to introduce a Bill further to amend the Factories Act, 1948.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Factories Act, 1948.

The motion was adopted.

SHRI SUDHIR GIRI : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*
(AMENDMENT OF ARTICLE 244, ETC.)

SHRI AJOY BISWAS (Tripura West): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.